

Central Administrative Tribunal, Principal Bench

Original Application No.2409 of 2002

New Delhi, this the 17th day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M.P. Singh, Member(A)

R.K. Wadhera,
S/o late Shri M.L. Wadhera
aged 52 years
presently posted as Principal
Government Boys Sr. Secondary School,
Sadiq Nagar,
New Delhi

.... Applicant

(By Advocate: Shri R.K. Singh)

Versus

1. Government of N.C.T. of Delhi
through its Chief Secretary,
Delhi Sachivalaya
I.P.Estate, New Delhi-2
2. The Secretary,
Department of Education
Delhi Sachivalaya
I.P.Estate, New Delhi-2

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he may be allowed to withdraw the present application with liberty to assail the impugned order in appeal before the appropriate forum.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.


(M.P. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

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